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MCRC-45423-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE VIVEK JAIN

ON THE 1st OF OCTOBER, 2025

MISC. CRIMINAL CASE No. 45423 of 2025

RAMLAL

Versus

THE STATE OF MADHYA PRADESH

.....
Appearance:

Shri Pallav Tripathi - Advocate for applicant.

Shri Samar Ghuraiya - Public Prosecutor for respondent/State.
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ORDER

Learned counsel for the applicant, at the very outset, prays for withdrawal of the present first bail application filed under Section 483 BNSS with liberty to repeat the prayer after some time.

Prayer is allowed.

The present bail application is **dismissed as withdrawn** with the aforesaid liberty.

(VIVEK JAIN)
JUDGE

(Dubey)